

PATNA HIGH COURT, PATNA
NOTIFICATION

Dated: the 8th May, 2026

No. 390 A : Hon'ble the Chief Justice has been pleased to post **Sri Brajesh Kumar**, District and Additional Sessions Judge, Muzaffarpur as O.S.D., Patna High Court, Patna with effect from the date he assumes charge of his office.

By order of the High Court,

Sd/- S.G. Mishra

Registrar General

Memo No. 43057 - 43077 /A. D. Apptt., Patna, the 8th May, 2026

Copy forwarded to the Principal Secretary to the Government of Bihar, General Administration Department, Patna / Secretary to the Government of Bihar, Law Department, Patna / The Accountant General (G.E. 7), Birchand Patel Marg, Patna / Under Secretary, Personal Claims and Pay Fixation Cell-III, finance Department, Govt. of Bihar, Patna/ Registrar (Establishment), Patna High Court, Patna / Registrar I.T.-cum-C.P.C., Patna High Court, Patna/Registrar (Administration), Patna High Court, Patna / Registrar (Vigilance), Patna High Court, Patna / Registrar (Appointment), Patna High Court, Patna / Director, Bihar Judicial Academy, Gaighat, Patna / The Principal District and Sessions Judge, Muzaffarpur/ Member Secretary, Bihar State Legal Services Authority, Budh Marg, Patna / I/c Registrar-cum-P.P.S. to Hon'ble the Chief Justice, Patna High Court, Patna / S.O. Statistical Section, Patna High Court, Patna/ S.O. A.D. Misc. Section, Patna High Court, Patna / S.O. Vigilance Cell, Patna High Court, Patna / S.O. Legal Cell, Patna High Court, Patna / S.O. Judicial Officers Service Record Room, Patna High Court, Patna / S.O. A.D. (General), Patna High Court, Patna/ S.O. A.D. (Establishment), Patna High Court, Patna / Senior Programmer, Patna High Court, Patna, for information and necessary action.

(Sri Brajesh Kumar is attached with Joint Registrar (List), Patna High Court, Patna. The officer is directed to make over charge of his present assignment immediately so as to join his new assignment soon thereafter.)

(-) For Sri Brajesh Kumar only

By order of the High Court,



Registrar General